

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

14. M.A. 1682/2018
M.A. 884/2018
IN
C.P.(IB)-51(MB)/2017

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.12.2022**

NAME OF THE PARTIES: Mr. Ajay Josesph, Proprietor of M/s. Global
Marine Supply Co.

V/s.

Swiber Offshore (India) Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Jyoti Ghag, counsel appearing for the Applicant in M.A. 1682/2018, Mr.
Kenneth Martin i/b. Advani & Co, counsel appearing for the Respondent No.
3, are present through virtual hearing.

M.A. 1682/2018

The above application is filed by Group of employees claiming the following
reliefs:

35. *I say that the Applicant, for protection of their interest and claims, is filing a separate application before this Hon'ble Tribunal for necessary reliefs inter-alia directing the respondent No. 1 to apply to the Hon'ble Bombay High Court for withdrawal of sum of Rs. 8,60,43,952/- (Rupees Eight Crore Sixty Lakhs Forty Three Thousand Nine Hundred and Fifty Two only) from the amounts deposited with Hon'ble Bombay High Court pursuant to Order dated 27th October*

2016 passed in Arbitration Appeal (L) No. 133 of 2016 and to make payment of same to the Applicants towards satisfaction of their claim amounts and further directions and reliefs in this behalf.

Ms. Jyoti Ghag, Counsel appearing for the applicant except saying that they will take proper instruction from their clients did not say anything.

Mr. Qureshi, counsel appearing for the liquidator submits that the liquidator has already filed an application for withdrawing the above amount before the Hon'ble Bombay High Court which is subjudice and no further order needs to be passed in this application.

List this matter on **23.12.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
//SKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)